

LOK SABHA

Wednesday, 25th August, 1954

The Lok Sabha met at a Quarter Past Eight of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See part I)

9-16 A.M.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT ACT, 1953.

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of the Ministry of Finance Notification No. 59(1)-EV/53, dated the 17th April, 1954, under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953. [Placed in Library. See No. S-243/54.]

OFFICERS OF PARLIAMENT (ADVANCES FOR MOTOR-CARS) RULES, 1953.

Shri C. D. Deshmukh: I beg to lay on the Table, under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953, a copy of the Officers of Parliament (Advances for Motor-cars) Rules, 1953, published in the Ministry of Finance Notification No. F.35(9)-E.V./54, dated the 22nd May, 1954. [Placed in Library. See No. S-244/54.]

AMENDMENT IN UNION PUBLIC SERVICE COMMISSION (CONSULTATION) REGULATIONS

The Deputy Minister of Home Affairs (Shri Datar): I beg to lay on the Table a copy of Notification No. 320 LSD

18/10/54-Ests.(B), dated the 1st July, 1954 making certain further amendment in the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of Article 320 of the Constitution. [Placed in Library. See No. S-234/54.]

DELIMITATION COMMISSION FINAL ORDERS

The Minister of Law and Minority Affairs (Shri Biswas): I beg to lay on the Table a copy of each of the following Order under sub-section (2) of section (9) of the Delimitation Commission Act, 1952:—

(i) Delimitation Commission, India, Final Order No. 11, dated the 16th June, 1954 [Placed in Library. See No. S-254/54.];

(ii) Delimitation Commission, India, Final Order No. 12, dated the 16th June, 1954 [Placed in Library. See No. S-255/54.]; and

(iii) Delimitation Commission, India, Final Order No. 13, dated the 2nd August, 1954 [Placed in Library. See No. S-256/54.].

(i) ORDER RE: MODIFICATION OF DECISION OF LABOUR APPELLATE TRIBUNAL ON APPEALS AGAINST AWARD OF ALL-INDIA INDUSTRIAL TRIBUNAL (BANK DISPUTES) (SASTRY TRIBUNAL);

(ii) STATEMENT OF REASONS FOR MODIFYING THE DECISION OF LABOUR APPELLATE TRIBUNAL ON APPEALS AGAINST AWARD OF ALL-INDIA INDUSTRIAL TRIBUNAL (BANK DISPUTES).

The Minister of Labour (Shri V. V. Giri): I beg to lay on the Table a copy of each of the following papers:—

(i) Order No. LR.100(126) dated the 24th August, 1954 regarding